

- (xiv) Notification G.S.R. No. 665, dated the 26th April, 1971, publishing the Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971. [Placed in Library. See No. LT-273/71.]
- (xv) Notification G.S.R. No. 666, dated the 26th April, 1971, publishing the Indian Forest Service (Recruitment) Second Amendment Rules, 1971.
- (xvi) Notification G.S.R. No. 708, dated the 4th May, 1971, publishing the All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1971.
- (xvii) Notification G.S.R. No. 710, dated the 6th May, 1971, publishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971.
- (xviii) Notification G.S.R. No. 711, dated the 6th May, 1971, publishing the 8th Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-269/71 for (i) to (xviii).]

**CORRIGENDUM TO GOVERNMENT NOTIFICATIONS  
GSR. Nos. 413 AND 414, DATED THE 27TH  
MARCH, 1971**

SHRI F. H. MOHSIN : Sir, on behalf of Shri Ram Niwas Mirdha, I also beg to lay on the Table a copy of the Cabinet Secretariat (Department of Personnel) Notification GSR. No. 667 dated the 27th April, 1971 (in English and Hindi), publishing a corrigendum to Government Notifications GSR. Nos. 413 and 414 dated the 27th March, 1971. [Placed in Library. See No. LT-269/71.]

**THE CINEMATOGRAPH (CENSORSHIP)  
AMENDMENT RULES, 1971**

THE MINISTER OF STATE IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING/सूचना और प्रसारण मंत्रालय  
में राज्य मंत्री (SHRIMATI NANDINI SAT-  
PATHY) : Sir, I beg to lay on the Table, under  
sub-section (3) of section 8 of the

**NOTIFICATION OF THE MINISTRY OF  
FOREIGN TRADE**

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE/  
विदेश व्यापार मन्त्रालय में उपमन्त्री  
(SHRI A. C. GEORGE) : Sir, I beg to lay on  
the Table a copy each of the following  
Notifications (in English and Hindi) of the  
Ministry of Foreign Trade :

- (i) Notification S.O. No. 1755, dated the 27th April, 1971, under subsection (2) of section 18-A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-274/71.]
- (ii) Notification S.O. No. 1916, dated the 6th May, 1971, publishing the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-275/71.]

**I. THE CIVIL DEFENCE (AMENDMENT)  
REGULATIONS, 1971.**

**II. NOTIFICATIONS UNDER THE INTER-  
STATE CORPORATIONS ACT, 1957**

SHRI F. H. MOHSIN : Sir, I beg to lay  
on the Table :

- (a) A copy of the Ministry of Home Affairs Notification GSR. No. 520, dated the 6th April, 1971, (in English and Hindi), publishing the Civil Defence (Amendment) Regulations, 1971, under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-276/71.]
- (b) A copy of each of the following Notifications (in English and Hindi) of the Ministry of Home Affairs under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 :

- (i) Notification S.O. No. 1739, dated the 17th April, 1971, publishing the Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971.
- (ii) Notification S.O. No. 1740, dated the 17th April, 1971, publishing the Punjab State Dental Council (Reconstitution and Reorganisation) Order, 1971.
- (iii) Notification S.O. No. 1741, dated the 17th April, 1971, publishing the Punjab Nurses Registration Council (Reconstitution and Reorganisation) Order, 1971.  
[Placed in Library. See No. LT-271/71 for (i) to (iii).]

**NOTIFICATION (IN ENGLISH) UNDER THE DELHI LAND REFORMS ACT, 1954, ISSUED BY THE DELHI ADMINISTRATION AND RELATED PAPERS**

SHRI F. H. MOHSIN : Sir, I also beg to lay on the Table a copy of Notification No. II/LRO(R) 1970, dated the 4th July, 1970 (in English), under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, issued by the Delhi Administration, together with a statement (in English and Hindi) showing reasons for the delay in laying the Notification and for not laying simultaneously the Hindi version of the Notification on the Table.  
[Placed in Library. See No. LT-336/71.]

**MOTION FOR ELECTION TO THE CENTRAL SILK BOARD**

THE DEPUTY MINISTER IN THE MINISTRY

OF FOREIGN TRADE/  
(SHRI A. C. GEORGE) : Sir, I beg to move the following motion :

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct,

two members from among the members of the House to be members of the Central Silk Board." *The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN : The programme for election to the Central Silk Board will be published in the Parliamentary Bulletin.

**MOTION FOR ELECTION TO THE COFFEE BOARD**

THE DEPUTY MINISTER IN THE MINISTRY

OF FOREIGN TRADE/  
(SHRI A. C. GEORGE) : Sir, I beg to move the following Motion :

"That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942 (7 of 1942), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coffee Board."

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN : The programme for election to the Coffee Board will be published in the Parliamentary Bulletin.

As it is lunch time and seven minutes past one, we can adjourn till 2-30 P.M. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at seven minutes past one of the clock.

The House re-assembled after lunch at half-past two of the clock. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

**THE BUDGET (RAILWAYS), 1971-72 —  
General Discussion—Contd.**

SHRI K. CHANDRASEKHARAN (Kerala) : Mr. Vice-Chairman, Sir, I find precious little to welcome in this Railway Budget or in the speech that the Railway